ANF-2H

Apply for Free Sales and Commerce Certificate (refer para 2.34 of the HBP)

Please Note: The process of application for FSC is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website (https://dgft.gov.in) -> Services -> Certificate Management -> Free Sales and Commerce Certificate. The given ANF-2H is provided here for reference purposes. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT

1. Applicar	nt Details							
Apply fo	IEC I		Number of hefirm			Name of the firm/Company		
Branch Co	Ao th		dress of Issuing uthority			Telephone No of the registered office/Branch		
Email		regis	dress of the stered office/ Branch			Name of the Issuing Authority		
Application Number		RAI	File Number	Number				
Purpose of items exported under the certificate								
Whether the items of export fall under the Drugs and Cosmetics Act 1940. If so, indicate the same		D	Whether Medical Devices/Instruments to be exported?			Are you a Manufacturer or Merchant?		
Description of the product including the use		lic D A	Is the product licensed under the Drugs and Cosmetics Act for manufacture and Sale?					
3. Details of the Foreign Buyer								
SI. N o.	Name of the Foreign buyer		Address of Foreign Bu		Country of the Foreign Buyer		Email of the Foreign Buyer	

4. Details of items exported under the certificate / Details of Manufacturer						
SI. No.	ITC (HS) Code of items to be	Product Description	Technical Description of the items to be exported under the certificate	Manufactu	Address of Manufactur	

exported		er

5. Declaration/Undertaking

- 1. I/We hereby declare that items listed,
 - A. are not prohibited or restricted for export under Schedule 2 of ITC (HS) and are free for export;
 - B. All the items listed have usage in hospitals, nursing homes and clinics, for medical and surgical purposes.
 - C.all the items listed above are not covered under Drugs &Cosmetics Act, 1940.
- 2. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
- 3. I/We fully understand that any information furnished in the application, if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 4. I/We undertake to abide by the provisions of the FT(D&R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
- 5. I/We hereby certify that:
 - A) the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - A. The Customs Act, 1962.
 - B. The Central Excise Act 1944,
 - C. Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - D. The Foreign Exchange Management Act, 1999.
 - E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - F. Weapons of Mass Destruction & Carry Systems (Prohibition of Unlawful Activities) Act, 2005
 - B) none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
 - C) neither the Registered Office of the company / Head Office of the firm / nor any of its

` '	Jnit(s)/ Division(s) has I le for undertaking impo						
	D) we have neither obtained nor applied for the issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.						
(including issuance	6. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.						
the Appendix 3 to the to be exported does of FTP for export of	7. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported.						
8. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.80 of the HBP.							
9. I hereby certify the 11.6 of the Policy.	hat I am authorized to ve	erify and sign this declar	ation as per Paragraph				
You have ticked	the box as acceptance	of declaration/ undertak	ing details.				
Place		Date					
Name		Designation					
Email		Mobile					
Office Address							
Residential Address							

Note:

- 1. This form may be submitted without other parts of the Aayat Niryat Form.
- 2. For items falling under the Drug &Cosmetics Act, 1940, application for issue of Free Sale &Commerce Certificate may be made to the Drug Controller General (I), Directorate General of Health Services, Ministry of Health &Family Welfare, FDA Bhawan, Kotla Road, Near Mata Sundari Collage, ITO, New Delhi 110002